

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 2- IA 779 of 2022
In
CP(IB) 568 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Small Industries Development Bank of India
V/s
Champion Agro Ltd

.....Applicant

.....Respondent

Order delivered on ..27/09/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Adv.
For the IRP : Mr. Vinodkumar Shah, PCS

ORDER

IA 779 of 2022

Application is filed by IRP under Section 22 (3) (b) of IBC, 2016 seeking appointment of RP replacing the present IRP. Learned Counsel states that the CoC in its 3rd meeting held on 27.09.2022, at agenda item no. 6, discussed the issue of replacing the present IRP by new RP. The present IRP Mr. Vinodkumar Shah is resolved to be replaced by Mr. Trupalkumar Patel, with 87.32% voting share, by CoC. The copy of voting result, the minutes of the CoC meeting, and consent Form-AA of the new RP Mr. Trupalkumar Patel and certificate of registration with IBBI are annexed with the application.

Considering the submission and documents on record, we allow the application, thereby appoint Mr. Trupalkumar Patel as the RP of the corporate debtor. The present IRP is directed to handover all information, documents, assets and charge of the corporate debtor to the newly appointed RP within three days.

Application is allowed and disposed of.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**